

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD**R/CRIMINAL MISC.APPLICATION (FOR SUCCESSIVE REGULAR BAIL -
AFTER CHARGESHEET) NO. 17454 of 2026**

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JAVEDKHAN SORAMKHAN MANDORI
Versus
STATE OF GUJARAT

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Appearance:
MR.DIPEN F CHAUDHARI(6740) for the Applicant(s) No. 1
MR HARDIK SONI, ADDL. PUBLIC PROSECUTOR for the Respondent(s)
No. 1

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CORAM:HONOURABLE MR. JUSTICE NIKHIL S. KARIEL

Date : 05/08/2026

ORAL ORDER

1. Heard learned advocate Mr.D.F.Chaudhari appearing on behalf of the applicant and learned Additional Public Prosecutor Mr.Hardik Soni appearing on behalf of the respondent-State.

2. **Rule.** Learned APP waives service of rule on behalf of the respondent-State.

3. The applicant has filed this application under Section 483 of the Bharatiya Nagarik Suraksha Sanhita, 2023 for enlarging the applicant on Regular Bail in connection with FIR being C.R. No. 11195061250425/2025 registered with Dantiwada Police Station, Banaskantha for the offence

punishable under Sections 85, 108, 115(2), 351(3), 54 of the BNS.

4. Learned advocate for the applicant would submit that considering the role attributed to the applicant, and nature of the allegation levelled, the applicant may be enlarged on regular bail. It is further submitted that since the charge-sheet is filed no useful purpose would be served by keeping the applicant in jail for indefinite period. It is further contended that the applicant is ready and willing to abide by all the conditions that may be imposed by this Court if released on bail.

5. As against the same, learned Additional Public Prosecutor appearing for the respondent - State has vehemently objected to the grant of regular bail. Learned APP has submitted that looking to the nature of offence and the role attributed to the present applicant as coming out from the charge-sheet, this Court may not exercise the discretion in favour of the applicant and the application may be dismissed.

6. I have heard learned advocates appearing on behalf of the respective parties and perused the papers. Following

aspects are considered:-

- i. The allegation being that the accused had abetted the suicide of the deceased.
- ii. It would appear that the deceased was a far relative of the present applicant inasmuch as the applicant being the brother of the sister-in-law of the deceased and whereas, the allegation being that while the deceased and her sister-in-law had some disputes, the present applicant is alleged to have threatened the husband of the deceased and whereas, the deceased had committed the unfortunate act on account of the same.
- iii. While it appears that the deceased had committed the unfortunate act on account of the threat meted out by the present applicant, yet, it would not appear, prima facie to this Court, that the threat had any bearing whatsoever more particularly since it appears that the present applicant was only taking the side of his sister in a fight between two sisters-in-law.
- iv. It also appears that beyond having threatened the husband of the deceased, no overt act is attributed to the present applicant.
- v. This Court has also considered the fact of the present

applicant is in custody since 03.10.2025, charge-sheet having been filed and apart from the present FIR, the applicant has no other antecedents.

vi. Considering such a circumstance, this Court is inclined to consider this application.

This Court has taken into consideration the law laid down by the Hon'ble Apex Court in the case of **Sanjay Chandra v. Central Bureau of Investigation reported in [2012] 1 SCC 40.**

7. In the facts and circumstances of the case and considering the nature of the allegations made against the applicant in the First Information Report, without discussing the evidence in detail, prima facie, this Court is of the opinion that this is a fit case to exercise the discretion and enlarge the applicant on regular bail.

8. Hence, the present application is allowed. The applicant is ordered to be released on bail in connection with F.I.R. registered as C.R. No. 11195061250425/2025 registered with Dantiwada Police Station, Banaskantha, on executing a bond of Rs.25,000/- (Rupees Twenty Five Thousand only) with one

surety of the like amount to the satisfaction of the trial Court and subject to the conditions that he shall;

[a] not take undue advantage of liberty or misuse liberty;

[b] not act in a manner injurious to the interest of the prosecution;

[c] surrender passport, if any, to the lower court within a week;

[d] not leave the State of Gujarat without prior permission of the Sessions Court concerned;

[e] furnish the present address of residence to the I.O. and also to the Court at the time of execution of the bond and shall not change the residence without prior intimation to the I.O.;

[f] mark presence once a month for a period of six months before the concerned police station.

9. The Authorities will release the applicant only if he is not required in connection with any other offence for the time being. If breach of any of the above conditions is committed, the Sessions Court concerned will be free to take appropriate action in the matter.

10. Bail bond to be executed before the lower court having jurisdiction to try the case. It will be open for the concerned Court to delete, modify and/or relax any of the above conditions in accordance with law.

11. At the stage of trial, the trial court shall not be influenced by any observations of this Court which are of preliminary nature made at this stage, only for the purpose of considering the application of the applicant for being released on regular bail.

12. The application is allowed in the aforesaid terms. Rule is made absolute to the aforesaid extent. Direct service is permitted.

Bhoomi

(NIKHIL S. KARIEL,J)